

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

Subject:- Cancellation of Provisional Enrollment No.JK-77/15 dated 20.02.2015 of Shri Ankush Sharma S/O Sh. Hari Krishan R/O Gran, Ward No.7, Tehsil & District Reasi.

NOTIFICATION

No: 958 RG/LP

Dated: 19-03-2025

It is hereby notified for general information that Provisional Enrollment as an Advocate on the Roll of Jammu and Kashmir Bar Council bearing Sr. No.JK-77/15 dated 20.02.2015 of Shri Ankush Sharma S/O Sh. Hari Krishan R/O Gran, Ward No.7, Tehsil & District Reasi issued by Hon'ble High Court of Jammu & Kashmir and Ladakh vide notification No.1144 dated 23.02.2015 for a period of one year and extended till 20.02.2017 vide High Court Notification No.391 dated 15.06.2016 which has already been **expired on 21.02.2017** shall be treated as **cancelled**.

By Order.


(Registrar Administration)
High Court-Main Wing

No: 15223-32 /RG/LP

Dated: 19-03-2025

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Reasi.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Jammu.
6. President District Bar Association, Reasi.
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Shri _____
..... for information.


(Registrar Administration)